

and plains of Manipur including Chakpas and Kabnis has been taken up by the Anthropological Department?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Lamgang and Chiru.

(b) Yes, as stated in (a) above.

राजस्थान में तस्कर का व्यापार

३११५. श्री प० सा० बाबूपाल : क्या जिल्ला मंत्री यह बताने की कृपा करेंगे कि राजस्थान के जिला श्री गंगानगर में तस्कर व्यापारियों से चोरी-छिपे लाया गया कितना सोना १९५८ में अब तक पकड़ा जा चुका है ?

जिल्ला मंत्री (श्री मोरारजी देसाई) : राजस्थान के श्री गंगानगर जिले में १९५८ में (३१ मार्च तक) चोरी-छिपे लाया गया लगभग ७३४ तोला सोना पकड़ा गया ।

Unemployment in Laccadive Islands

3116. Dr. K. B. Menon: Will the Minister of Home Affairs be pleased to state:

(a) the number of educated unemployed in Laccadive islands;

(b) the number of residents of the islands who are employed in the office of the Administrator?

The Deputy Minister of Home Affairs (Shrimati Alva): (a) There is not a single unemployed matriculate in the islands.

(b) Nil, this is because the Administrator required experienced hands for organising a new office and such persons were not available among the islanders. However a number of them are employed at various jobs in the islands.

Public Schools

3117. Shri Hem Raj: Will the Minister of Education be pleased to state:

(a) the amounts of grants given to the different public schools during the

years 1956-57 and 1957-58, school-wise; and

(b) the amount of grant proposed to be given during 1958-59?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). A statement is laid on the Table of the Lok Sabha. [See Appendix VIII, annexure No. 90.]

History of Freedom Movement

3118. Shri Ham Raj: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) which of the States have supplied all the available material for the compilation of the History of the Freedom Movement; and

(b) the progress made so far in this direction with regard to other States, State-wise?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) All available material has been supplied by State Government of Orissa and Madras, the Union Territories of Delhi, Himachal Pradesh and Manipur and the former States of Madhya Pradesh, Vindhya Pradesh, Hyderabad, Coorg and Ajmer.

(b) A statement is laid on the Table of the Lok Sabha. [See Appendix VIII, annexure No. 91.]

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: Now, papers to be laid on the Table.

Shri Khadikar (Ahmednagar): May I make a small submission? I had sent in an adjournment motion regarding Sheikh Abdullah's arrest.

Mr. Speaker: I have disallowed it already. I have already intimated to the hon. Member that I have disallowed it, and I am not giving my consent to it.

Shri Khadikar: Shall I be allowed to make a small submission?

Dr. Ram Subhag Singh (Sasaram):
No submission on that.

Mr. Speaker: Hon. Members are aware that various State matters come up before the House and adjournment motions are brought up, and I disallow them if they do not appertain to the Central Government or if they do not impose any responsibility on the Central Government either that they have failed to do what they ought to have done or that they have done it wrongly. Therefore, I disallowed that motion. It is no good raising it on the floor of the House.

Shri S. A. Dange (Bombay City—Central): I have given notice of a motion for discussion of the Kashmir affair. And this is not based only on the question of State policy but on questions which affect our international relations also, because what happens in Kashmir will also affect our relations with Pakistan and the question of general peace policy.

Now, it is very well known that we may not agree, and I do not, with the views of Mr. Sheikh Abdullah. But I think his arrest might affect the position of the people there in relation to their friendship with our country. Our military forces are already there guarding the frontier of the country. So, it is not a State affair. So, I would like to know whether you would give your views on the admission of this motion for discussion.

Shri Asoka Mehta (Muzaffarpur): May I say a word? Arising out of this arrest, there are a number of developments. And it is for that reason that both Shri S. A. Dange and I have given notice of a resolution to you. Either now or a little later, whenever you like, we would like to place before you the reasons why we think that this House should be given an opportunity to discuss the matter. As to whether it should be in the nature of an adjournment motion or a resolution or in some other form, we leave it entirely to you, and we bow to your decision. But I think on this matter any policy of hush-hush would not be in the interests of our

country and in the interests of this House.

Dr. Ram Subhag Singh: This matter was thoroughly discussed during the debate on foreign affairs, and it should not be discussed in this context. It may be discussed on some later occasion.

Some Hon. Members rose—

Shri Khadilkar: May I make a small submission?...

Mr. Speaker: I am not allowing a discussion now. Hon. Members will kindly see that I have disallowed the adjournment motion, because it is a State subject.

So far as the representation both of Shri S. A. Dange and Shri Asoka Mehta is concerned, no doubt, they have given me notice to raise a discussion under rule 193. It is a matter for me to consider, whether I should bring it up here, whether this is a fit subject and so on. Also, I shall consult the Ministers, because, as soon as the motions come in, we send them to the Ministers also. Their views also will be taken into account. Then, I shall give them an opportunity; before I make up my mind, I shall consult them once again about the relative position. And if I agree, I shall bring it up or allot a day; if I do not agree, I shall tell them the reasons.

I shall always welcome hon. Members to tell me how a particular motion has to be admitted.

Now, so far as the adjournment motion is concerned, it is gone.

PAPERS LAID ON THE TABLE
NOTIFICATIONS UNDER ALL INDIA
SERVICES ACT

The Minister in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy of each of the following Notifications:

- (1) GSR. No. 250 dated the 19th April, 1958, making certain amendment to the Indian Ad-